

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR PENCH, JAIPUR.

C.P.No.23/97

Date of order: 11.2.2000

Surendra Mohan Gaur, S/o Shri M.L.Gaur, R/o Inora Garh,
Distt. Kota, Asstt. Station Master, Rly Station Inora Garh.
...Applicant.

Vs.

1. Shri Amerjit Singh, Senior D.O.S, Western Railway, Kota Division, Kota.
2. Shri S.K.Jha, Divisional Safety Officer, W.Rly, Kota Division, Kota.

...Respondents.

Mr. Balvender Singh) - Counsel for respondents.

Mr.T.P.Sharma)

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

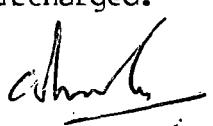
Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

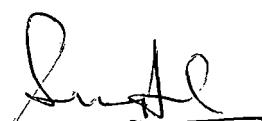
This is a Contempt Petition arising out of an order passed in O.A No.178/97 on 16.5.97.

2. The learned counsel for the opposite parties submits that the interim directions issued on 16.5.97 were vacated vide order dated 20.10.97. From the reply of the opposite parties it is very clear that the interim order passed on 16.5.97 was vacated vide order dated 20.10.97.

3. In view of the order passed by this Tribunal on 20.10.97, we are of the considered opinion that no case of contempt is made out against the opposite parties, therefore, this Contempt Petition is dismissed and notices issued to the opposite parties are hereby discharged.


(N.P.Nawani)

Member (A).


(S.K.Agarwal)
Member (J).